

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated- Guwahati, the 13th NOVEMBER, 2018

No. HC.VII/45/2016/ **6512** /A.### Hon'ble the High Court has been pleased to nominate the following Judicial Officers to participate in a State Level Consultation with issues relating to the safety of children in Child Care Institutions, scheduled to be held on **18-11-2018 at the Assam Administrative Staff College, Khanapara, Guwahati:**

Sl no.	Name	Designation
ASSAM		
33.	Shri Akhtar Fun Ali Bora	District and Sessions Judge, Kamrup, Amingaon
34.	Shri Parthiv Jyoti Saikia	District and Sessions Judge, Tinsukia
35.	Shri Murtaza Ahmed Choudhury	District and Sessions Judge, Lakhimpur, North Lakhimpur
36.	Shri Ashok Kumar Bora	District and Sessions Judge, Sonitpur, Tezpur
37.	Smti Chaya Rani Goswami	District and Sessions Judge, Barpeta
38.	Shri Vinod Kumar Chandak	District and Sessions Judge, Jorhat
39.	Smti Susmita Phukan Khound	District and Sessions Judge, Dibrugarh
40.	Shri Siddhartha Pratim Moitra	District and Sessions Judge, Kamrup (M), Guwahati
41.	Shri Satyajit Khound	District and Sessions Judge, Golaghat
42.	Shri Sunil Kumar Poddar	District and Sessions Judge, Sivasagar
43.	Smti Rita Kar	District and Sessions Judge, Nagaon
44.	Shri Chandan Das	District and Sessions Judge, Baksa, Mushalpur
45.	Shri Rahul Medhi	Sub -Divisional Judicial Magistrate (S), Barpeta
46.	Smti Subhadra Acharyya	Sub-Divisional Judicial Magistrate (M), Rangia, Kamrup
47.	Smti Jyotismita Sarma	Sub-Divisional Judicial Magistrate (S), Jorhat
48.	Shri Dhiraj Kumar Kalita	Sub-Divisional Judicial Magistrate (S), Cachar, Silchar
49.	Shri Tarun Dey	Sub-Divisional Judicial Magistrate (S), Nagaon
50.	Shri Uttam Chetri	Sub-Divisional Judicial Magistrate (S), No.2, Kamrup (M), Guwahati
51.	Shri Siddhartha Shankar Sharma	Sub-Divisional Judicial Magistrate (S), Dhubri

NAGALAND		
52.	Smti Khesheli Chishi	Principal District and Sessions Judge, Kohima
53.	Smt. Y Longkumer	Principal District and Sessions Judge, Dimapur
54.	Smt. Seyielenuo Mezhii	Principal Magistrate cum i/c CJM, Mokokchung
55.	Smt. Wonchibeni V. Patton	Principal Magistrate , cum Civil Judge (Jr. Divn.)-cum-JMFC, Dimapur.
MIZORAM		
56.	Mr. Joel Joseph Denga	District and Sessions Judge, Aizawl
57.	Mr. R. Vanlalena	Addl. District & Sessions Judge, Champhai
58.	Mr. Lalbiakzama	Judge, Fast Track Court, Kolasib
59.	Mr. Thomas Lalrammawia	Principal Magistrate cum Sr. Civil Judge-cum-Chief Judicial Magistrate, Champhai
60.	Ms. Gracy Bawithlung	Principal Magistrate cum Senior Civil Judge-cum- Chief Judicial Magistrate Mamit
ARUNACHAL PRADESH		
61.	Smti Jaweplu Chai	District and Sessions Judge, West Sessions Division, Yupia
62.	Shri Yomge Ado	Addl. District and Sessions Judge, Pasighat
63.	Sri. Habung Tangu	Principal Magistrate cum Judicial Magistrate, 1 st Class-cum Civil Judge (Jr. Divn.) Yupia, Papun Pare
64.	Sri. Gote Mega	Principal Magistrate cum Addl. District and Sessions Judge, Bomdila

The nominated Judicial Officers are to report at the venue before 8.30 A.M positively on 18/11/2018.

By order,
Sd/- D. K Das
Registrar (Judicial)
Gauhati High Court, Guwahati

Memo No. HC.VII/45/2016/ 6413-27 /A, dated 13 .11.2018

Copy forwarded for information and necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
3. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima.
4. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
5. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

6. The Accountant General (A&E), Mizoram, Aizawl / Nagaland, Kohima / Arunachal Pradesh, Itanagar, for information and necessary action.

The Officers are placed on deputation for participating in the training programme on condition that (a) the Officers will be treated as on duty during the training period, (b) He / she will be entitled to TA and DA as admissible under the Rules.

7. The Registrar (Vigilance / Admn.), Gauhati High Court, Guwahati.
8. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl / Kohima Bench, Kohima / Itanagar Bench, Naharlagun.

He / she is requested to ensure circulation of the Notification amongst the nominated officer(s) of his / her respective State accordingly.

10. The District and Sessions Judge, Kamrup, Amingaon/Tinsukia/Lakhimpur, North Lakhimpur / Sonitpur, Tezpur/Barpeta/Jorhat/Dibrugarh/Kamrup (M), Guwahati/ Golaghat / Sivasagar/ Nagaon/Baksa,Mushalpur /Cachar, Silchar/ Dhubri

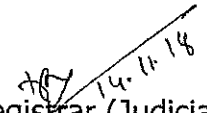
He / she is requested to ensure circulation of the Notification amongst the nominated officer(s) of his / her respective District accordingly.

11. The Joint Registrar (Vigilance) Gauhati High Court, Guwahati.
12. The OSD (Protocol) Gauhati High Court, Guwahati.
13. All nominated Judicial Officers

The nominated Officers above are to arrange their own accommodation during the course of the programme. They will be entitled to TA and DA as admissible under the Rules.

14. The Systems Analyst, Gauhati High Court, Guwahati. *He is requested to upload the Notification in the official web site of the Gauhati High Court immediately.*
15. The CA to Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)


Registrar (Judicial)